

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22767/2011

(From the judgement and order dated 16/05/2011 in WP No.2889/2011
of The HIGH COURT OF DELHI AT N. DELHI)

UNION PUBLIC SER.COMMN. Petitioner(s)
VERSUS
GYAN PRAKASH SRIVASTAVA Respondent(s)

(With prayer for interim relief)
With
I.A.No.1 (Appln. for exemption from filing O.T.)

Date: 26/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mrs.Indra Jaising, ASG
Mr.Naresh Kaushik, Adv.
Mrs.Amita Kalkal Choudhary, Adv.
Mrs. Lalita Kaushik,Adv.

For Respondent(s) Mr.P.S.Patwalia, Sr.Adv.
Mr.Ashutosh Jha, Adv.
Mr. Amit Anand Tiwari,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice, returnable in two weeks.

Shri Amit Anand Tiwari, learned counsel accepts notice on
behalf of the respondent.

The parties may file additional documents within two
weeks.

List the case on 17.10.2011.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master